



सत्यमेव जयते

# The Gujarat Government Gazette

EXTRAORDINARY  
PUBLISHED BY AUTHORITY

Vol. LVI] MONDAY, MARCH 23, 2015/CAITRA 2, 1937

Separate paging is given to this Part in order that it may be filed as a Separate Compilation

## PART - V

### Bills introduced in the Gujarat Legislative Assembly.

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

### THE GUJARAT DISTRICT PLANNING COMMITTEES (AMENDMENT) BILL, 2015.

GUJARAT BILL NO. 19 OF 2015.

### A BILL

*further to amend the Gujarat District Planning Committees Act, 2008.*

It is hereby enacted in the Sixty-sixth Year of the Republic of India as follows:-

1. This Act may be called the Gujarat District Planning Committees (Amendment) Act, 2015. Short title.
2. In the Gujarat District Planning Committees Act, 2008 (hereinafter referred to as "the principal Act"), in section 3, - Amendment of section 3 of Guj. 11 of 2008.
  - (1) in sub-section (1), for the words "not less than thirty and not more than forty as it may determine", the words "as may be determined by the State Government for each of such districts" shall be substituted;
  - (2) in sub-section (2), -

- (a) clause (v) shall be deleted;
- (b) in clause (vi), for the words "as determined", the words "as may be determined" shall be substituted.

Amendment  
of section 9  
of Guj. 11  
of 2008.

3. In the principal Act, in section 9, -

- (1) in sub-section (2), for the words "Minimum of ten members", the words "One-third of the total members" shall be substituted;
- (2) for sub-section (3), the following sub-section shall be substituted, namely :-

"(3) The District Planning Officer shall be the *ex-officio* Secretary of the Committee who shall maintain records and the proceedings of the meetings of the Committee and shall take such actions as the Committee may decide."

**STATEMENT OF OBJECTS AND REASONS**

The State Government has enacted the Gujarat District Planning Committees Act, 2008 (Guj. 11 of 2008) for the constitution of the District Planning Committee at the district level as required under article 243ZD of the Constitution of India.

Section 3 of the said Act provides for the constitution of the District Planning Committee in each district consisting of such number of persons not less than thirty and not more than forty. However, a difficulty has been experienced in providing the minimum strength of thirty persons for constituting the committees in the districts like Dangs, Tapti, Narmada, Botad and Mahisagar which do not have required number of elected members in the District Panchayats. To overcome this difficulty and in order to provide for constitution of Committees in the districts having the lesser strength of elected members, it is considered necessary to amend sub-section (1) of section 3 of the said Act by doing away with the existing provision of minimum thirty persons and not more than forty persons and inserting a provision to the effect that the State Government shall constitute such committee in each District of such number of members as it may determine for each of such districts. It is also proposed that the District Planning Officer shall be the *ex-officio* Secretary of the Committee, for which the provision of section 9 is suitably amended.

This Bill seeks to amend the said Act to achieve the aforesaid objects.

**SAURABH PATEL,**

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

This Bill provides for delegation of legislative power in the following respect :-

**Clause 2.-** Sub-section (1) of section 3 proposed to be amended by this clause empowers the State Government to determine, by notification in the *Official Gazette*, number of members of the District Planning Committee for each district.

The delegation of legislative power as aforesaid is necessary and is of a normal character.

**Dated the 23<sup>rd</sup> March, 2015.**

**SAURABH PATEL.**

By order and in the name of the Governor of Gujarat,

Gandhinagar,  
Dated the 23<sup>rd</sup> March, 2015

**C. J. GOTHI,**  
Secretary to the Government of Gujarat,  
Legislative and Parliamentary Affairs Department.